National Company Law Tribunal Allahabad Bench Allahabad

99(ND)/2014 TP45/397-398/ALL/ 16/CLB

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 18.08.2016.

NAME OF THE COMPANY: Manish Mimani & Anr.

Vs.

M/s Gobhardhan Agri Flour Mills Pvt. Ltd. & Ors.

SECTION OF THE COMPANIES ACT: u/s 397-398 of Companies Act, 1956.

Sl. No. Name Designation Representation Signature

1.

2.

Order dated 18.08.2016

C.P. No. 99 (ND)/2014 Manish Mimani & Anr. Vs. M/s Gobhardhan Agri Flour Mills Pvt.Ltd.& Ors.

There is no representation for both sides. I have perused the record of proceedings dated 20.11.2015 which shows that the matter was dismissed as withdrawn on 20.11.2015. There is no petition by either side for restoration of the petition. Therefore, this matter is ordered to be deleted from the list of the pending cases.

SH.VSR AVADHANI (Judicial Member)